# Central Administrative Tribunal Principal Bench

#### OA No.2697/2018

New Delhi, this the 8th day of February, 2019

## Hon'ble Sh. Justice L. Narasimha Reddy, Chairman Hon'ble Ms. Aradhana Johri, Member (A)

Mateen Ahmad, S/o Late Syed Abdul Mannan, Age 51 years, Assistant Professor AJK Mass Communication Research Centre, Jamia Milia Islamia University, Delhi.

...Applicant

(By Advocate : Shri Thakur Sumit & Lalit Jha)

#### Versus

- Film & Television Institute of India, Law College Road, Pune, Through its Director.
- Sh. Bhupendra Kainthola,
   Director,
   Film & Television Institute of India,
   Law College Road, Pune.

...Respondents

(By Advocate : Shri Sushil Kane)

### **ORDER (ORAL)**

#### Justice L. Narasimha Reddy, Chairman:

Disciplinary proceedings were initiated against the applicant through an order dated 13.03.2018, and the

Disciplinary Authority appointed the Inquiring Authority.

The same is challenged in this OA.

- 2. The applicant contends that the very initiation of the disciplinary proceedings against him is initiated on account of various reasons.
- 3. The respondents filed counter affidavit opposing the OA. It is stated that the inquiry has since been completed and the Inquiry Officer submitted his report on 01.11.2018, holding that the charges levelled against the applicant are not proved. It is also stated that the disciplinary authority could not pass any final order, in view of the interim order passed by this Tribunal in the OA.
- 4. We heard Shri Thakur Sumit, learned counsel for applicant and Shri Sushil Kane, learned counsel for respondents.
- 5. The applicant raised several contentions in the OA. The fact, however, remains that the Inquiry Authority has submitted his report and, as of now, it is in favour of the

applicant. No purpose would be served if the OA is kept pending.

6. We, therefore, dispose of the OA, directing that the Disciplinary Authority shall pass appropriate orders, duly taking into account the report dated 01.11.2018, within four months from today.

There shall be no order as to costs.

(Aradhana Johri) Member(A) (Justice L. Narasimha Reddy) Chairman

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